

File No. : 9/1/2006/DRT-1/Kol/Publication of Posts /888

Government of India
Ministry of Finance
Department of Financial Services
Debts Recovery Tribunal -1, Kolkata

9th Floor, Jeevan Sudha Building,
42C, Jawaharlal Nehru Road
Kolkata-700 071
West Bengal, India

Dated 17/09/2016

VACANCY CIRCULAR

Subject: Filling up of various posts in Debts Recovery Tribunal-1, Kolkata on deputation basis.

The Debts Recovery Tribunals enforce provisions of the Recovery of Debts Due to Banks and Financial Institutions (RDDBFI) Act, 1993 and also Securitization and Reconstruction of Financial Assets and Enforcement of Security Interests (SARFAESI) Act, 2002.

2. The Debts Recovery Tribunal -1, Kolkata invites applications from officers of the Central Government/State Government/Courts/Tribunals for filling up of the following existing vacancies on deputation/promotion basis:

(A) Accounts Assistant: 1 post (General Central Service; Group 'B' Non-Gazetted; Non-Ministerial); Pay in the pay band of Rs. 9300-34800/- + GP 4200/-).

Eligibility:

- (1) Officers of the Central Government holding analogous posts on regular basis; or
- (2) With eight years regular services in the pay band of Rs. 5200-20200/- + Grade Pay of Rs. 2400/- or equivalent and having experience of working as Senior Accountant or Accountant, in the pay band of Rs. 5200-20200/- + Grade Pay Rs. 2400/- who have undergone training in Cash and Accounts.

(B) Stenographer Grade "C" 2 Posts (General Central Service; Group 'B' Non-Gazetted; Non-Ministerial); Pay in the pay band of Rs. 9300-34800/- + GP 4200/-)

Eligibility:

- (1) Officers of the Central Government or State Governments or in Courts holding analogous posts on regular basis; or
- (2) Stenographers Grade 'D' with eight years regular services in the pay band of Rs. 5200-20200/- + Grade Pay of Rs. 2400/- or equivalent

3. The period of deputation including period of deputation in another ex-cadre post held immediately preceding the appointment in the same or some other organization or Department of Central Government should ordinarily not exceed three years. The maximum age limit for deputation shall be 56 years on the closing date of receipt of application. The candidate must fulfil a 'cooling off' period of 3 years from the date of his return from previous deputation/ex-cadre post.

4. The Debts Recovery Tribunals are quasi judicial bodies set up under the provisions of the Recovery of Debts Due to Bank & Financial Institution Act, 1993. Selected candidates will be appointed on deputation basis if they are not departmental candidate for a period of three years, which may be curtailed or extended further in the interest of administrative exigencies. The pay and other terms and conditions of deputation will be governed by the DOP & T's O.M. No.